



2026:AHC:18146

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 908 of 2026

Sanjay Kumar

.....Petitioner(s)

Versus

The State Of U.P. And Another

.....Respondent(s)

---

|                           |   |             |
|---------------------------|---|-------------|
| Counsel for Petitioner(s) | : | Vinay Kumar |
| Counsel for Respondent(s) | : | C.S.C.      |

---

**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Vinay Kumar, learned counsel for the petitioner and Sri P.K. Srivastava, learned Addl. Chief Standing Counsel for the State-respondents.

2. Petitioner, who is working as volunteer of U.P. Prantiya Rakshak Dal (PRD), is claiming some wages as minimum of the wages as being paid to Home Guards and Grah Rakshak in the State of Uttar Pradesh.

3. It is submitted by learned counsel for the petitioner that identical issue had earlier been raised in Writ-A No.2829 of 2022 (*Rajveer Singh & 62 ors vs. State of UP & ors*) along with connected matters in which final judgment was delivered on 03.08.2023 issuing directions for recomputing the remuneration and allowances to the Jawans of U.P. Prantiya Rakshak Dal at par with the Grah Rakshak and Homeguards of the State under the orders of the Supreme Court in ***Grah Rakshak, Home Guards Welfare Association vs. State of H.P. & ors; 2015 (6) SCC 247***. The operative portion of the order passed by this Court in the aforesaid bunch of petitions dated 03.08.2023 is reproduced hereunder:

*"20. Directions are issued for recomputing the remuneration/allowances payable to the Jawans of Uttar Pradesh Prantiya Rakshak Dal at such rates, total of which 30 days (a month) comes to minimum of the pay to which a police personnel in the State Government is entitled as directed by the Supreme Court in the case of Grah Rakshak, Home Guards Welfare Association (supra).*

*The State Government shall also pass orders for paying the emoluments/remunerations to the petitioners at a rate equivalent to which is being*

*paid to the Home Guards from time to time.*

*The State Government shall pass requisite orders as directed above within a period of three months from today."*

4. In view of the above, this petition stands **disposed of** in terms of the directions issued by this Court in **Writ-A No.2829 of 2022 (*Rajveer Singh & 62 ors vs. State of UP & ors*)**.

**January 27, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**